CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHANDIGARH

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REGIONAL BENCH - COURT NO. 1

# Service Tax Misc. Application No. 60038 of 2023 in Service Tax Appeal No. 43 Of 2011

[Arising out of OIA No. 511/S.Tax/D-II/10 dated 13.09.2010 passed by the Commissioner of Central Excise (Appeals) Delhi-II]

Commissioner of Central Excise, Panchkula : Appellant (s) SCO No. 407 and 408, Sector 8 Panchkula

Vs

#### **Rajender Sharma**

: Respondent (s)

H. No. 314, Gali No. 12, Saini colony, Model Town Karnal Haryana

#### **APPEARANCE:**

Shri Ravinder Jangu, AR for the Appellant None for the Respondent

CORAM: HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Misc. ORDER No. M/60021/2023 Final Order No. A/60081/2023

Date of Hearing:21.03.2023

Date of Decision:21.03.2023

### Per: S. S. GARG

Revenue has moved an application seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs. 50 Lakhs as per the instructions issued by the CBIC under F. No. 390/Misc/116/2017-JC dated 22.08.2019.

3. In view of this, the appeal is dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(S. S. GARG) MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)